NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH
(through web-based video conferencing platform)

Item No. 103
IA No. 173/JPR/2024
IB No. 45/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

M/s Rajputana Constructions Pvt. Ltd. ...Financial Creditor/Applicant

Versus

Flamingo Landbase Pvt. Ltd. ...Corporate Debtor/Respondent

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Applicant : Prashant Agarwal

ORDER

IA No. 173/JPR/2024

This application has been filed under Section 60(5) read with Section 32A of the IBC, 2016 read with Rule 11 of the NCLT Rules, 2016. Issue notice to the Respondents. Learned counsel for the Petitioner shall collect the notice from the Registry and send the same along with complete paper book and a copy of this order immediately to the Respondent at its address by speed post and file affidavit of service along with copy of postal slip and tracking report within 2 weeks. List the matter on 26.04.2024.

Sd/-
(Rajeev Mehrotra)
Technical Member

Sd/-
(Deep Chandra Joshi)
Judicial Member

March 28, 2024